CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 242/MP/2024 along with IA No. 57/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for

> guashing of the 3 Bills/Invoices dated (i) 22.3.2024, (ii) 22.3.2024 and (iv) 2.4.2024 issued by the Central Transmission Utility of India Limited, cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open

Access / General Network Access quantum of 600 MW.

Petitioner : Adani Renewable Energy Holding Seventeen Limited (AREHSL)

And Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 216/MP/2024 along with IA No.66/2024

: Petition under Section 79 of the Electricity Act, 2003 challenging Subject

the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System)

Regulations, 2022.

Petitioner : ReNew Solar Power Private Limited (RSPPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 271/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act,

2003 read with Regulation 65 of the Central Electricity Regulatory

Commission (Conduct of Business) Regulations, 2023.

Petitioner : Altra Xergi Power Private Limited (AXPPL).

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : 18.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, AREHSL

Shri Lakshyajit Singh, Advocate, AREHSL

Ms. Lavanya Panwar, Advocate, AREHSL

Shri Jai Lal. Advocate. AREHSL

Shri Nishant Kumar, Advocate, AREHSL

Shri Gaurav Prakash Pathak, Advocate, AREHSL

Shri Gyanedra, Advocate, AREHSL

Shri Fazal, Advocate, AREHSL

Shri Pawan Singh, Advocate, AREHSL

Shri Arun Lal, Advocate, AREHSL

Shri Gandharv, Advocate, AREHSL

Shri Vishrov Mukherjee, Advocate, RSPPL

Shri Girik Bhall, Advocate, RSPPL

Ms. Anamika Rana, Advocate, RSPPL

Shri Nihal Bharadwaj, Advocate, AXPPL

Shri Siddharth Nigotia, Advocate, AXPPL

Ms. Manu Tiwari, Advocate, AXPPL

Shri Yogeshwar, CTUIL

Shri Shubham Arya, Advocate, PRTL

Ms. Pallavi Saigal, Advocate, PRTL

Shri Rishabh Saxena, Advocate, PRTL

Shri Prashant Kumar, PRTL

Shri Gajendra Sinh, NLDC & NRLDC

Shri Alok Mishra, NLDC & NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner, RSPPL, in Petition No. 216/MP/2024, prayed for an adjournment on the ground of the arguing counsel being occupied in a part-heard matter before the APTEL. Learned counsel for the Petitioner, AXPPL, in Petition No. 271/MP/2024, and Respondent, CTUIL, also made a similar request on the ground of non-availability of their arguing/lead counsel. Learned counsel for the Respondent, PRTL, however, requested for an early listing of the matters, preferably, an afternoon session earmarked for these matters. Considering the submissions made by the learned counsels for the Parties, the Commission adjourned the matters.

2. The Petitioner and CTUIL are directed to file the following information:

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The Petitioners have declared the COD of their respective project in a) parts as under:

Name of the Project	Total	COD
_	Capacity	
Renew Surya Ayaan Pvt. Ltd.	300 MW	i. 290 MW on 31.03.2024 ii. 10 MW on 08.06.2024
Renew Surya Roshni Pvt. Ltd.	400 MW	i. 285 on 11.04.2024

		ii. 115 MW on
		21.06.2024
	100 MW	i. 98 MW on 31.03.2024
		ii. 2 MW on 22.05.2024
Renew Surya Vihaan Pvt.	200 MW	i. 175 MW on
Ltd.		24.02.2024.
		ii. 22 MW on 02.04.2024.
		iii. 3 MW on 18.05.2024.

The Petitioners to clarify on an affidavit within two weeks whether they are able to evacuate the power from the date of commercial operation of the respective part capacity of their project.

b) CTUIL is directed to submit on an affidavit within two weeks the present status of the effectiveness of the deemed GNA granted to the Petitioners.

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- a) The Petitioner has declared the COD of its part capacity of 259.60 MW on 31.01.2024 and 120.40 MW on 09.02.2024 respectively. The Petitioner to clarify on an affidavit within two weeks whether the Petitioner is able to evacuate its power from the date of commercial operation of the respective part capacity of the project.
- b) CTUIL is directed to submit on an affidavit within two weeks the present status of the effectiveness of the deemed GNA granted to the Petitioner.

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- a) The Petitioner is directed to submit on an affidavit within two weeks the present status of its project.
- b) CTUIL is directed to submit on an affidavit within two weeks its response to the contentions raised by the Petitioner in its affidavit dated 28.01.2025, that while computing the bilateral transmission charges CTUIL ought to exclude the cost towards elements of the PRTL transmission system which were not the part of the ATS as per the LTA granted to the Petitioner.
- 3. The Petitions will be listed for the hearing on 13.5.2025 at 2.30 P.M.

By order of the Commission (T.D. Pant) Joint Chief (Law)